

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 108**

**IA(I.B.C)/735 (CH)2024, IA(I.B.C)/736 (CH)2024**

**CP(IB) No. 345/Chd/J&K/2022**

**IN THE MATTER OF:-**

Daimler Financial Services India Pvt.  
Ltd.

...Petitioner

Versus

Irfan Reza Ansari

...Respondent

**Under Section: 95(1), 99, IBC**

**Order delivered on 21.03.2024**

**CORAM:**

**SH. SUBRATA KUMAR DASH  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Mr. Prateek Mahajan, Advocate

**For the personal  
guarantor** : Mr. Aalok Jagga, Advocate  
Mr. APS Madaan, Advocate

**For the RP** : Mr. Viren Sharma, Advocate

**ORDER**

**IA(I.B.C)/735 (CH)2024, IA(I.B.C)/736 (CH)2024**

It is seen that there are two personal guarantors and two separate reports vide IA Nos.735/2024 and 736/2024 have been filed to place on record the report under Section 99 on behalf of the RP. Both are taken on record. Thus IA(I.B.C)/735 (CH)2024 and IA(I.B.C)/736 (CH)2024 stands **disposed of** accordingly and the same be tagged with the main petition for reference purpose.

**CP(IB) No. 345/Chd/J&K/2022**

Vakalatnama has been filed by Mr. Aalok Jagga and Mr. APS Madaan vide Diary Nos.02728/2 dated 13.02.2024 and 02728/5 dated19.03.2024 respectively. Both are taken on record. A date is requested by Id. counsel for the personal guarantor for filing the objections. Let the same be done within two weeks with a copy in advance to the counsel opposite. Response thereto, if any, to the report be filed within one week thereafter with a copy in advance to the counsel opposite. Let the matter be listed on 13.05.2024.

Sd/-  
**(SUBRATA KUMAR DASH)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**